

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)

CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 08.02.2024 AT 10:30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/263/2024 in Company Petition IB/168/2022
NAME OF THE COMPANY	
NAME OF THE PETITIONER(S)	State Bank of India
NAME OF THE RESPONDENT(S)	Dr. Maganti Venkata Ramana Rao
UNDER SECTION	95 of IBC

ORDER

IA (IBC)/263/2024

Present: Ld. Counsel Ms. M. Vazra Laxmi for the Applicant.

Ld. Counsel Ms. Pranathi for the Respondent.

Ld. Counsel for the Respondent stated that the PG is ready to submit the revised repayment plan. In view of the submissions made in the application, the prayer of the applicant is rejected and the Respondent is allowed to file fresh repayment plan. Respondent is directed to file this revised repayment plan within 15 days from today and PIRP is also extended for another 30 days from today. Accordingly, this application is allowed and disposed of.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)